

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No.5333 of 2012

Jabra Paharia Petitioner
Versus
The State of Jharkdhand & Ors.... .. Respondents

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Asadul Haque, Advocate
For the res.State : A.C. to S.C.I

08/08.07.2020 From office note, it appears that notice has been issued upon respondent no.7 under both process, but neither unserved notice nor undelivered registered cover with A/D or service report have been received as yet.

In view of the aforesaid fact and circumstance, learned counsel for the petitioner is directed to take fresh steps for issuance of notice upon respondent no.7, for which requisities etc. must be filed within a period of four weeks from today under both process.

Put up this case thereafter.

(Deepak Roshan, J.)

Fahim/-